

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2670  
ANSWERED ON:12.03.2010  
PROVISION TO DEAL WITH NON-PERFORMING LOANS  
Sardinha Shri Francisco

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has instructions to deal with non-performing loans with regard to Agriculture Debt Relief and Debt Waiver (ADRDW) Scheme;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether some banks like State Bank of India (SBI) are not making provisions in this regard and if so, the details thereof and reasons therefor bank-wise; and
- (d) the action taken or proposed to be taken thereon?

**Answer**

The Minister of State in the Ministry of Finance(Shri Namo Narain Meena)

(a) & (b): The Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008, covered all direct agricultural loans extended by Scheduled Commercial Banks (SCBs), Regional Rural Banks (RRBs), Co-operative Credit Institutions (CCIs) and Local Area Banks (LABs), which were disbursed between March 31,1997 and March 31, 2007, becoming overdue on December 31, 2007 that remained unpaid until February 29, 2008. This also included loans to farmers, which had become Non-performing Asset (NPA) in the books of the lending institutions. After extending the benefit of waiver/relief as per the Scheme, the lending institutions are required to treat the amounts receivable from Government of India on account of the scheme as performing assets. The beneficiaries of the scheme were also made eligible for fresh finance as per the conditions laid down in the scheme.

(c) & (d): No, Sir. All lending institutions are generally following the extant guidelines of RBI on the issue.